

मध्य प्रदेश के लिये घाई० ए० एस्०

पदाधिकारी

२३६५. श्रीमती निनीमाता : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश की भारतीय प्रशासन सेवा पदाली में एक अतिरिक्त पदाधिकारी इस बीच नियुक्त किया गया है जैसा कि गृह-कार्य मंत्रालय की वर्ष, १९५७-५८ की रिपोर्ट के पृष्ठ २ में बताया गया है; और

(ख) अनुसूचित जातियों के उपयुक्त उम्मीदवार न मिलने के कारण मध्य प्रदेश में भारतीय प्रशासन सेवा के कितने रिक्त स्थान खाली पड़े हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (बी बातार) : (क) जी हां ।

(ख) चूंकि विशेष भर्ती योजना के मातहत नियुक्तियां झाल इंडिया बेसिस पर की गई थीं, इसलिये अनुसूचित जातियों के लिये स्थान अलग अलग राज्यों के हिसाब से नहीं बल्कि कुल नियुक्तियों के हिसाब से ही रिजर्व रखे गये थे । अतः मध्य प्रदेश में किसी रिजर्व स्थान के खाली पड़े रहने का सवाल ही नहीं उठता ।

Oil drilling in Kotah (Rajasthan)

2386. Shri Onkar Lal: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there are any prospects of finding oil in Kotah Division of Rajasthan State;

(b) if so, the names of such places; and

(c) whether drilling has started?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

Development Schemes in Laccadive Islands

2387. Shri Nallakoya: Will the Minister of Home Affairs be pleased to state:

(a) what amount has been allotted for 1958-59 for schemes under the Second Five Year Plan for Laccadive, Minicoy and Amindivi Islands; and

(b) the amount spent out of that so far?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 4.]

Direct Tax System

2388. Shri Shree Narayan Das: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 565 on the 4th December, 1958 and state:

(a) whether the officers of the Central Board of Revenue who were sent to different countries for studying direct tax systems have submitted any reports to Government, and

(b) if so, the important observations and suggestions made by them for adoption?

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):

(a) The three officers of the Central Board of Revenue were sent individually to U.S.A., Sweden and Japan in July-August 1958 to study the tax systems and administration thereof in those countries. The team was not expected to make any recommendations as such for consideration or acceptance of Government. However, the first-hand knowledge and information obtained by them in those countries were, and are being utilised in the implementation of the integrated tax structure that has been recently introduced in India.

(b) Does not arise.